

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 291/00752/2016

DATE OF ORDER: 07.10.2016

CORAM

**HON'BLE MR. SANJEEV KUMAR KAUSHIK, JUDICIAL MEMBER
HON'BLE MS. MEENAKSHI HOOJA, ADMINISTRATIVE MEMBER**

Mrs. Arushi Rai W/o Arani Guha, R/o Flat No. SA, Plot No. 32, Vrinda Apartment, Gopalpura, Jaipur – 302015 (Group A Officer presently posted at GSI, WR, Jaipur)

Employment details:

Employee ID: 121215, Group A Officer, Designation: Geologist, place of Employment: Western Region, Rajasthan, Geological Survey of India, Khanij Bhawan, 15-16, Jhalana Institutional Area, Jaipur – 302015, Rajasthan.

....Applicant

Mr. Hemant Taylor, proxy counsel for
Mr. Salim Khan, counsel for applicant.

VERSUS

1. Director General, Geological Survey of India, 27, J.L. Nehru Road, Kolkata – 700016 West Bengal.
2. Additional Director General and Head Administrative Support System, Geological Survey of India, 27, J.L. Nehru Road, Kolkata – 700016 West Bengal.
3. Deputy Director General, HRD, Administrative Support System, Geological Survey of India 27, J.L. Nehru Road, Kolkata – 700016 West Bengal.
4. Additional Director General and Head of Department, Geological Survey of India, Western Region, Geological Survey of India, Khanij Bhawan, 15-16, Jhalana Institutional Area, Jaipur – 302015, Rajasthan.

....Respondents

ORDER

(Per MR. SANJEEV KUMAR KAUSHIK, JUDICIAL MEMBER)

The present Original Application has been filed by the applicant praying therein, inter-alia, that the respondents be directed to transfer her from Jaipur to Hyderabad and in alternative that a direction be issued to the respondents to decide her pending application with the respondents for transfer to Hyderabad in the light of OM dated 30th September, 2009 issued by the Government of India, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), New Delhi for posting of husband and wife at the same station.

2. Learned proxy counsel for applicant submitted that husband of the applicant, who is a Class "A" officer, has been transferred to Hyderabad, therefore, she submitted an application for her transfer to Hyderabad way back on 07.12.2015 (Annexure A/1) but the same has not been decided by the respondents till date.

3. Therefore, proxy counsel for the applicant made a statement at the bar that the applicant would be satisfied if a direction is issued to the respondents to decide her pending application/representation dated 07.12.2015 (Annexure A/1) by passing a reasoned and speaking order in accordance with law and in the light of the OM dated 30th September, 2009 (supra) and also the guidelines of the Ministry of Mines, Geological Survey of India, relating to transfer and placement policy for Group 'A' & 'B'



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(Gazetted) officer of Geological Survey of India, specially para 8 for compassionate postings and transfer, within the time bound manner.

4. Considering the above submissions made at the hands of the learned counsel for the applicant coupled with the fact that the learned counsel is making a prayer to decide pending application of the applicant, therefore, without entering into the merits of the case, we dispose of this Original Application at this stage by directing the competent authority amongst the respondents to take a view on the pending application dated 07.12.2015 (Annexure A/1) of the applicant for her transfer to Hyderabad, by passing a speaking and reasoned order in the light of the OM dated 30th September, 2009 (supra) and the guidelines of the Ministry of Mines, Geological Survey of India (supra) within a period of six weeks from the date of receipt of a copy of this order. No order as to costs.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(SANJEEV KUMAR KAUSHIK)
JUDICIAL MEMBER

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